

[श्री महावीर त्यागी]

एलावेंस 25 परसेंट आफ दि पे देने का । एक स्टेशन पर रेलवे डिपार्टमेंट में आडिट डिपार्टमेंट का एक आदमी अगर इस मेज से हटाकर दूसरी मेज पर एकाउंट डिपार्टमेंट में चला गया तो डेपुटेशन एलावेंस उसको मिलने लगा । अब कमरा वही, रहने की जगह वही, लेकिन 25 परसेंट डेपुटेशन एलावेंस . . .

Mr. Deputy-Speaker: If he wants more time, he can continue on the next day.

Shri Tyagi: All right. I will finish. I am finishing. I do not want to say anything more. I am myself finishing. (*Interruptions*).

Mr. Deputy-Speaker: He will continue on the next day. Now we go on to Private Members' business.

14.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
NINETY-THIRD REPORT

Shri Sezhiyan (Perambalur): I move :

"That this House agrees with the Ninety-third Report of the Committee on Private Members' Bills and resolutions presented to the House on the 18th August, 1966."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Ninety-third Report of the Committee on Private Members' Bills and resolutions presented to the House on the 18th August, 1966."

The motion was adopted.

14.33 hrs.

RESOLUTION RE: RECOGNITION AND SUPPORT TO HANDLOOM FABRICS BY FOREIGN GOVERNMENTS, ETC.—Contd.

Mr. Deputy-Speaker: Now we take up further consideration of the following Resolution moved by Shri Sham Lal Saraf on the 5th August, 1966:—

"This House is of opinion that Government may take necessary steps to get recognition and support to the handloom fabrics sold under the trade names "Bleeding Madras", "India Madras" and "Madras" as a distinctive and exclusive product of India by all Foreign Governments and their agencies as well as the trade in those countries, and that appropriate action, where necessary, may be taken to prevent the use of the said trade-names for any other products in any manner which may prejudicially affect the interests of the producers of the aforesaid fabrics in India."

Mr. Sham Lal Saraf is to continue his speech. He is not here. So his speech will be taken as having been completed. I am now putting the Resolution before the House.

Motion moved:

"This House is of opinion that Government may take necessary steps to get recognition and support to the handloom fabrics sold under the trade names "Bleeding Madras", "India Madras" and "Madras" as a distinctive and exclusive product of India by all Foreign Governments and their agencies as well as the trade in those countries, and that appropriate action, where necessary, may be taken to prevent the use of the said trade-names for any other products in any manner which may prejudicially affect the interests of the producers of the aforesaid fabrics in India."

The motion is before the House. Anybody wants to speak?

Some hon. Member: No; we do not want to speak.

Mr. Deputy-Speaker: Then I will call the Minister, Mr. Manubhai Shah.